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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

ORIGINAL APPLICATION NO. 1908 of 1993

Mahesh Prasad ::::::: Applicant

Versus

Union of India ::::::: Respondents  
and Others

Hon'ble Mr. Maharaj Din, Member 'J'

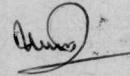
The applicant ~~is~~ seeking relief by moving this application to restore the facility of Complementary First Class Passes.

2. The relevant facts giving rise to this application are that the applicant was Assistant Guard in the pay scale of 950-1500. He has been allowed to avail the facility of first class complementary pass even after his retirement on 31.7.90. It is stated that the said facility has been withdrawn against which he represented his case and in reply the Chief Area Manager, N.Rly, Kanpur wrote a letter to Divisional Railway Manager, Allahabad to examine the case of the applicant for providing first class complementary pass. The said letter addressed by Chief Area Manager to the Divisional Railway Manager <sup>is</sup> dated 09.11.92 but no action has been taken so far.

3. The representation submitted by the applicant <sup>is</sup> dated 20.9.92 (Annexure A-3) upon which the Chief Area Manager wrote a letter (Annexure A-1) to

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Divisional Railway Manager referred to above for taking action in the matter but no action has been taken so far. The application of the applicant is disposed of at admission stage with the direction to the respondents to decide the representation dated 20.9.92 (Annexure A.3) by reasoned order. The applicant shall furnish the copy of representation dated 20.9.92 together with the order of the Court to the respondents and the respondents ~~from the date of receipt of the~~ <sup>a</sup> and the copy of the representation shall dispose of the same within a period of 3 months from the date of receipt of copy of representation and the order of Court.

  
Member (J)

Allahabad, Dated 27th May, 1994

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